

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
Schedule of the Advance Course for District Judges (Entry Level) (Promoted)
(22.10.2018 to 02.11.2018)

(First Week - 22.10.2018 to 27.10.2018)

DATE/ DAY	SESSION - I 09.45 am to 10.30 am	SESSION - II 10.30 am to 11.45 am	SESSION - III 12.00 noon to 1.30 pm	SESSION - IV 2.15 pm to 3.30 pm	SESSION - V 3.45 pm to 5.00 pm
22.10.2018 (Monday)	Inauguration of the Course and sharing of experiences by the participants and understanding of problems faced by them - By Officers of the Academy		Key issues relating to Limitation Act - By Shri Awdhesh K. Gupta, Faculty Senior, MPSJA (Combined Session at Classroom)	Discussion on – Probate Proceedings - By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA. with Smt. Sangeeta Yadav, Faculty Junior, MPSJA (Combined Session at Classroom)	Special procedure relating to matters concerning the Family (Order 32-A C.P.C.) - By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA. (Combined Session at Classroom)
23.10.2018 (Tuesday)	Presentation on – Proof of Will - By Group I	Key issues relating to Hindu Succession Act, 1996 (Contd.....) - By Sanjeev Kalgaonkar, Director, MPSJA (At V.C Room)	T E A B R E A K	L U N C H B R E A K	Key issues relating to Arbitration and Conciliation Act, 1996 - By Shri S. N. Khare, Former District & Sessions Judge (At V.C Room)
24.10.2018 (Wednesday)	Presentation on – Hindu Succession Act - By Group II	Discussion on Regular and Miscellaneous Civil Appeals (Contd.....) - By Sanjeev Kalgaonkar, Director, MPSJA (At V.C Room)			Key issues relating to Stamp Act and Registration Act - By Shri Awdhesh Kumar Gupta Faculty Senior, MPSJA (At V.C Room)
25.10.2018 (Thursday)	Presentation on – Specific Performance of Contract with new amendments - By Group III	Discussion on Claims u/s 163A M.V. Act - By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA (Combined Session at Classroom)	Discussion on defences available to Insurance Company and pay & recover - By Shri Awdhesh K. Gupta Faculty Senior, MPSJA (Combined Session at Classroom)	Claim U/S 166 M.V. Act – In Injury & permanent disability cases - By Shri Sudeep Kumar Shrivastava Additional Director, MPSJA with Smt. Sangeeta Yadav, Faculty Junior, MPSJA (At V.C Room)	Key issues relating to Divorce, Judicial separation & restitution of conjugal rights under Hindu Marriage Act, 1956 - By Shri S. N. Khare, Former District & Sessions Judge (At V.C Room)

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26.10.2018 (Friday)	Presentation on – Law of Precedents – By Group IV	Issues relating to Criminal appeals – By Sanjeev Kalgaonkar, Director, MPSJA (At V.C Room)	Discussion on – Criminal revision in general – By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA (At V.C Room)	Jurisdictional aspects of Criminal Sessions Courts – Territorial and subject matter, particularly with reference to Sessions Courts and Special Sessions Court, N.D.P.S. Act, SC/ST (P.A.) Act, Electricity Act, Prevention of Corruption Act, Juvenile Justice (Care & Protection of Children) Act including cognizance of offences and bar against cognizance under Sections 195 & 197 Cr.P.C. – By Shri Axay Kumar Dwivedi, I ADJ, Jabalpur (At V.C Room)	Discussion on Sessions Trial: (i) Trial programme and summoning of material witness by Court (ii) Recording of evidence (iii) Examination of accuse (iv) Order of acquittal u/s 232 Cr.P.C. – By Sanjeev Kalgaonkar, Director, MPSJA (At V.C Room)
27.10.2018 (Saturday)	Presentation on – Section 27 Evidence Act – By Group V	Overview on cases under NDPS Act, 1985 (Contd.....) – By Smt. Mamta Jain, Sp. Judge (Atrocities) Sidhi (Combined Session at Classroom)	Overview on cases under NDPS Act, 1985 – By Smt. Mamta Jain, Sp. Judge (Atrocities) Sidhi (Combined Session at Classroom)	An overview of The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (Contd....) – By Shri Axay Kumar Dwivedi, I ADJ, Jabalpur (Combined Session at Classroom)	An overview of The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 – By Shri Axay Kumar Dwivedi I ADJ, Jabalpur (Combined Session at Classroom)

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Note:-

- (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
- (2) The Time Table is subject to change as per exigencies.
- (3) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
Schedule of the Foundation (Second Phase)/ Advance Course for District Judges (Entry Level)
(22.10.2018 to 02.11.2018)

(Second Week - 29.10.2018 to 02.11.2018)

DATE/ DAY	SESSION - I 09.45 am to 10.30 am	SESSION - II 10.30 am to 11.45 am	SESSION - III 12.00 noon to 1.30 pm	SESSION - IV 2.15 pm to 3.30 pm	SESSION - V 3.45 pm to 5.00 pm
29.10.2018 (Monday)	Presentation on Section 32 Evidence Act - By Group – I	(i) Marshaling & Appreciation of evidence in criminal trial – Partisan witness, solitary witness, hostile witness, police witness, child witness, chance witness, injured witness & defence witness (ii) Right of private defence including non-explanation of injuries accused person - By Sanjeev Kalgaonkar, Director, MPSJA	Offences of rape and other sexual assaults in the light of recent laws - By Sanjeev Kalgaonkar, Director, MPSJA	Key issues relating to trial of Juvenile in conflict with law before children courts - By Shri Awdhesh Gupta Faculty Senior, MPSJA	Issues and procedure relating to POCSO Act - By Shri Awdhesh Gupta Faculty Senior, MPSJA
30.10.2018 (Tuesday)	Presentation on - Section 498-A IPC - By Group – II	Sentencing Policy – Probation of Offenders Act and Quantum of Sentence & Imposition of Death sentence - By Shri Vijay Chandra, Member Secretary, MPSSA, Jabalpur	Matter relating to Section 357, 357A CrPC and Victim Compensation Scheme - By Shri Vijay Chandra, Member Secretary, MPSSA, Jabalpur	Discussion on Bail (Contd...) - By Shri Sudeep Kumar Shrivastava Additional Director, MPSJA.	Discussion on Bail - By Shri Sudeep Kumar Shrivastava Additional Director, MPSJA.
31.10.2018 (Wednesday)	Presentation on Section 302 & 304 IPC - By Group – III	Procedure in matters of Adoption with reference to JJ Act, 2015 and CARA Rules - By S.N. Khare, Retd. District Judge	Law relating to Succession of Property of Hindu Women - By Smt. Sangeeta Yadav, Faculty Junior, MPSJA	Offences relating to Electricity Act (Contd...) - By Shri Sudeep Kumar Shrivastava Additional Director, MPSJA with Smt. Sangeeta Yadav, Faculty Junior, MPSJA	Offences relating to Electricity Act - By Shri Sudeep Kumar Shrivastava Additional Director, MPSJA with Smt. Sangeeta Yadav, Faculty Junior, MPSJA

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01.11.2018 (Thursday)	Presentation on - Defective Investigation - By Group – IV	Criminal Revisions against order of other Departments - By Shri Sudeep Kumar Shrivastava Additional Director, MPSJA	Introduction to Cyber law and Cyber Crimes - By Smt. Sangeeta Yadav, Faculty Junior, MPSJA	Electronic records – Proof and Procedure – (i) CCTV Footage, (ii) CDR, (iii) Video/Photo (iv) E-mail (v) SMS & Whatsapp (Contd.....) - By Shri Yashpal Singh, OSD, MPSJA	Electronic records – Proof and Procedure – (i) CCTV Footage, (ii) CDR, (iii) Video/Photo (iv) E-mail (v) SMS & Whatsapp - By Shri Yashpal Singh, OSD, MPSJA
02.11.2018 (Friday)	Presentation on - Electronic Evidence - By Group – V	Discussion on Judgment writing in Civil appeal - By Sanjeev Kalgaonkar, Director, MPSJA	Discussion on Judgment writing in Session Trial - By Shri Sudeep Kumar Shrivastava, Additional Director, MPSJA	Procedure relating to P. E's. & D.E's. and writing of report - By Shri Rajesh Gupta, District Judge (Inspection), High Court of M.P., Jabalpur	Open interaction with participants followed by valedictory - By Shri Rajesh Gupta, District Judge (Inspection), High Court of M.P., Jabalpur & Officer of the Academy

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- (2) The Time Table is subject to change as per exigencies.
- (3) Use of Cell Phones in lecture room is strictly prohibited.
- (4) Yoga sessions shall be conducted every day from 7.00 am to 8.30 am in which participation is mandatory.

DIRECTOR